

NOTICE

As per Regulation 31 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended from time to time, the parties were required to submit ten copies of the petitions (which includes applications, replies, rejoinders, written submissions and other documents) complete in all respects. Subsequently, with the introduction of e-filing, the said requirement was reviewed and w.e.f. 10.10.2016, only seven hard copies of the petition were required to be submitted.

2. Consequent to the filing of the petitions online and with the introduction of e-hearing w.e.f. 15.6.2017, the requirement of seven copies of the petition has been reviewed. The Commission has decided that w.e.f. 9.10.2017, only one hard copy of the petition shall be filed by the parties along with acknowledgement slip of filing the petition online on CERC e-filing portal. Please note that soft copies of the petitions both in PDF and Doc format is mandatory to be uploaded on the e-filing portal. Whenever required, all forms should be uploaded in excel sheet.

sd/-
(Sanoj Kumar Jha)
Secretary
4.10.2017